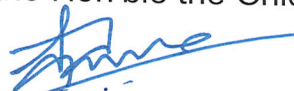


NOTIFICATION

In view of the demand of the Bar, as directed by the Hon'ble the Chief Justice, all the learned advocates, litigants, parties-in-person and stakeholders are hereby informed that:

- (i) There will be no final hearing day on Wednesdays and the Wednesday Weekly List shall remain suspended, till the ensuing summer vacation.
- (ii) All fresh, admission, notice and adjourned matters shall be listed, in addition to the date fixed matters by the Court from the Wednesday Weekly Board, on three Wednesdays before the summer vacation, i.e. 22.04.2026, 29.04.2026 and 06.05.2026.
- (iii) All fresh and pending matters within the jurisdiction of Twenty Sixth Court (Coram: **Hon'ble Mr.Justice P.M.Raval**), except part-heard, tied-up matters shall be equally distributed and assigned to **Hon'ble Mr.Justice Sanjeev J. Thaker** having the Roster of Twenty Fourth Court.
- (iv) All the fresh and pending **Misc. Criminal Applications under Section 482 of Cr.P.C. / Section 528 of B.N.S.S.** within the jurisdiction of Twenty Third Court (Coram: **Hon'ble Mr.Justice Vimal K. Vyas**), except part-heard and tied-up matters shall be equally distributed and assigned to **Hon'ble Ms.Justice S.V.Pinto, Hon'ble Mr.Justice Divyesh A. Joshi, Hon'ble Mrs.Justice M.K.Thakker** having the rosters of Sixteenth, Twentieth and Twenty Second Courts; respectively.
- (v) This arrangement is made taking into consideration the pressure of bail and quashing matters before summer vacation and the existing system will be resumed on reopening of the Courts after summer vacation.
- (vi) The present temporary arrangement will commence **from 20.04.2026**.

By orders of the Hon'ble the Chief Justice


Registrar (Judicial)

Date: 17/04/2026